

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY

CAMP: NAGPUR

O.A. No. 650/94

Nazir Ahmed

..Applicant

v/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A).

APPEARANCE:

Mr. S.C. Shrimali
Counsel for the applicant

ORAL JUDGMENT:

DATED: 4.7.94
(Per: M.S.Deshpande, Vice Chairman)

We have heard the learned counsel for the applicant. The A pplicant's representation dated 28.12.88 was rejected on 10.1.1989. Merely by making repeated representations would not enable the applicant to extend of time. Even in the application for condonation of delay (M.P. No. 506/94) the medical certificate is only for the year 1994. No ground for condonation of delay has been made out. M.P. No. 506/94 for condonation of delay is rejected and the application, O.A. No. 650/94, is also disposed as barred by time.

M.R. Kolhatkar
(M.R. Kolhatkar)
Member (A)

M.S. Deshpande
(M.S. Deshpande)
Vice Chairman